

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF WINDCASTLE EXPORTS PRIVATE LIMITED

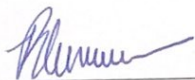
1.	Name of Corporate Debtor	M/s Windcastle Exports Private Limited
2.	Date of Incorporation of corporate debtor	August 08, 1996
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Mumbai.
4.	Corporate Identity Number/ Limited Liability Identity Number of corporate debtor	U51900MH1996PTC101756
5.	Address of the registered office and principal office (if any) of corporate debtor	7-A, Giriraj Building, Ground Floor, 73, Sant Tukaram Road, Iron Market, Masjid Station (East) Mumbai - 400009
6.	Date of closure of insolvency resolution process	17 th November 2022
7.	Liquidation commencement date of corporate debtor	17 th November, 2022 (The liquidation order was pronounced by Hon'ble NCLT Mumbai Bench on November 17, 2022 but the order of liquidation was available on NCLT website on 21 st November, 2022)
8.	Name and registration number of the Insolvency Professional acting as Liquidator	Mr. Pranav Damania IBBI/IPA-001/IP-P00079/2017-18/10164
9.	Address and email of the Liquidator, as registered with the Board	Address: - 407, Sanjar Enclave, Opposite to Milap Cinema, SV Road, Kandivali West Mumbai 400067 Email Id :- pranav@winadvisors.co.in
10.	Address and e-mail to be used for correspondence with the Liquidator	Address: - 407, Sanjar Enclave, Opposite to Milap Cinema, SV Road, Kandivali West Mumbai 400067 Email Id :- windcastleliquidation1711@gmail.com
11.	Last date for submission of claims (30 days from LCD)	16 th December, 2022

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of Windcastle Exports Private Limited on 17th November, 2022.

The stakeholders of Windcastle Exports Private Limited are hereby called upon to submit their claims with proof on or before 16th December, 2022 to the Liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties



Mr. Pranav Damania
Liquidator for Windcastle Exports Private Limited
Date: 23rd November 2022
Place: Mumbai